

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

(14)

**ORDERS OF THE BENCH**

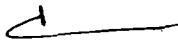
**Date of Order: 13.02.2015**

OA No. 291/00585/2014

Mr. S.K. Jain, counsel for applicant.  
Mr. Mukesh Agarwal, counsel for respondent nos. 1 & 2.  
None present for respondent no. 3.

Heard learned counsel for the parties.

2. Learned counsel for the applicant submits that the applicant has already filed a complaint against the Appellate Authority i.e. the Director Postal Services, therefore, he may be biased in taking the decision on the appeal filed by the applicant. He further submits that the Chief Post Master General, Jaipur Circle may be directed to decide his appeal.
3. In view of the facts as stated by the learned counsel for the applicant, in the interest of justice, the Chief Post Master General, Jaipur Circle, is directed to decide the appeal of the applicant, if the same has already not been decided by the Appellate Authority, by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
4. With these observations and directions, the Original Application is disposed of with no order as to costs.

  
(MRS. CHAMELI MAJUMDAR)  
JUDICIAL MEMBER

  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat